damaged and also an apartment block in which an Indian family was residing had been gutted in fire. Full details of damage to the properties belonging to persons of Indian origin are not available.

(c) One family, suffered from the damage of properties, has been provided an interim accommodation by the local authorities. Our High Commission in London is always in touch with the members, leaders and the elected representatives of the Indian community and has also put out an advisory to Indian nationals advising them to avoid going to affected areas. The High Commission remains in regular touch with the leaders and elected representatives of the Indian community and also the concerned security agencies of the British authorities regarding safety of Indian nationals.

Signing of UNCAC

†3912. SHRI SHANTA KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the time when UN Convention Against Corruption (UNCAC) was signed by India;
- (b) the formalities that have still not been completely by Government for obtaining information on the Indian account holders in Swiss Banks; and
- (c) the steps taken by Government to obtain names of Indian account holders in Swiss Banks?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) India signed the UN Convention against Corruption (UNCAC) on December 9, 2005. India's instrument of ratification for the UNCAC was deposited with the UN Secretary General on May 9, 2011.

(b) and (c) The Protocol amending the Double Taxation Avoidance Agreement (DTAA) between India and Switzerland was signed on August 30, 2010. It will come into force once the Swiss Government completes its internal administrative procedures. India will then be able to obtain information from Switzerland in specific cases for the period starting from April 1, 2011.

Impact of turbulaence in Arab countries

†3913. DR.YOGENRA P. TRIVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.